

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) No381 of 2018**

**IN THE MATTER OF:**

Seasons Creation Pvt Ltd

Appellant

Vs

ROC NCT of Delhi and Haryana

Respondent

Appellant: Mr. P.P. Khurana, Sr. Advocate with Mr. Sachin Sood and Ms Priya Soni, Advocates.

Respondent: None.

**ORDER**

**30.07.2019-** Despite awaiting appearance of Respondent till closing hours of the Court nobody appeared on behalf of ROC. It emerges from the minutes of proceedings recorded on 17.7.2019 that Mr. Mahender Kumar Bhardwaj, Advocate representing ROC had been granted one weeks' time to file reply affidavit alongwith relevant record with an advance copy to learned counsel for the appellant. Neither the reply affidavit has been filed nor has anybody turned up on behalf of ROC. Before passing an appropriate order we deem it fit to adjourn the matter briefly. Let the matter be posted for hearing on **14<sup>th</sup> August, 2019.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**Bm/nn**